

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE
OF INDIA

Government of India
Central Board of Direct Taxes

...

New Delhi, dated : 17/1/85

NOTIFICATION
(Income-tax)

No. 6113 (F.No.261/1/85-ITJ) : In exercise of powers conferred by sub-section (1) of Section 122 of Income-tax, Act, 1961 (43 of 1961) and all other powers enabling it in the behalf, the Central Board of Direct Taxes, New Delhi hereby makes the following retrospective amendment in the Schedule appended to its Notification No.4881 dated 27-8-82 (F.No.261/9/81-ITJ).

In the said Schedule against A.A.C. B-Range, Jabalpur the existing entry at S.No.5 under Col. No.2 viz. "ITO, Survey Circle, Jabalpur" shall be substituted as under :-

" 5. I.T.O., H-Ward, Jabalpur".

In the said Schedule against A.A.C. B-Range, Raipur the existing entry at S.No.4 under Col.2, viz. "I.T.O., Survey Circle, Raipur, shall be substituted as under :-

" 4. I.T.O., H-Ward, Raipur".

This Notification shall take effect from 1-12-84.


(KALYAN CHAND)

Under Secretary
Central Board of Direct Taxes

Copy to :
The Manager,
Govt. of India Press,
Mayapuri, New Delhi.

Copy to :

1. The Commissioner of Income-tax, Jabalpur.
2. The Registrar, Income-tax Appellate Tribunal, Bombay.
3. ADI (RS&P) Bulletin Section, New Delhi.
4. Ad.VI/E.D. Sections.
5. The Joint Secretary & Legal Advisor, Ministry of Law, Shastri Bhavan, New Delhi.
6. ITCC Section (2 copies).

(KALYAN CHAND)

Under Secretary
Central Board of Direct Taxes